

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 12/14/17  
CA. NO.

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017**

**NAME OF THE COMPANY: M/s. Newgen Trend Centre Ltd.**

**SECTION OF THE COMPANIES ACT: 14(1)**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Mr. Sudist Kumar Thakur, Company Secretary.

**ORDER**

Vide this Petition under section 14(1) of the Companies Act 2013, M/s. Newgen Trend Centre Limited, (hereinafter called the Company) CIN No.U18109DL2007PLC166979 prays for conversion of its status from a Public Company to a Private one.

2. The petitioner Company is stated to be a closely held with a seven shareholders. Its fund requirements are primarily met by its shareholders and it does not intend to raise any funds from the public. Under such circumstances, with a view to do away with the onerous compliances required from a public limited company, a

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decision was taken by the Board of Directors on 16.11.2016 for converting its status to a Private Company. Notice was issued circulating the Agenda alongwith the explanatory note for holding the EGM on 12.12.2016.

3. Steps for altering the Company's Articles of Association and Memorandum of Association were also proposed. Subsequently, the Company in its Extra Ordinary General Meeting held on 12.12.2016, unanimously resolved to convert the Company into a Private Limited Company and the name of the Company was proposed to be changed from "M/s. Newgen Trend Centre Limited" to "M/s. Newgen Trend Centre Private Limited" subject to approval of this Tribunal.

4. The petition is accompanied with an affidavit of its Directors Sh. Kamal Khanna, Sh. Jagdeep Singh Suri and Sh. Kapil Khanna stating that due compliances have been carried out. The petition is duly annexed with the audited Financial Statements for the year ending 31.03.2016, a certified copy of the Resolution passed in the EGM dated 12.12.2016, compliance of filing MGT-14 with the office of the RoC. It is submitted that the company has no creditors. Publication has been effected in English and Hindi in the daily newspapers, The Financial Express and Jansatta, dated 24.01.2017, which have been filed on record. It is also certified that the company was never listed on any stock exchange and that the said conversion shall not prejudicially affect its shareholders.

There is no legal proceeding pending against the company in any Court of Law.

5. As the company has complied with statutory requirements, due approval is accorded to it for conversion to a Pvt. Ltd. Company. Its name shall be changed from "M/s. Newgen Trend Centre Limited" to "M/s. Newgen Trend Centre Private Limited" in terms of its amended Articles of Association, with the status of all concerned to be in the same position as prior to conversion.

6. The Company petition stands allowed. Fresh Certificate of Incorporation be issued.

Sd/-

**(Ina Malhotra)**  
**Member Judicial**